

MR. SPEAKER: Shri Nathu Singh. 15.08 hrs.

(Interruptions)

[*Translation*]

MR. SPEAKER: Other business will be taken up only after the Private Members business is over.

SHRI MADAN LAL KHURANA (South Delhi): What about the Delhi Bill. *(Interruptions)*

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15.07 hrs.

BILLS INTRODUCED

Code of Criminal Procedure (Amendment) Bill*

(Amendment of Sections 125 and 127)

[*English*]

SHRI NATHU SINGH (Dausa): I beg to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1973.

MR. SPEAKER: The question is.

“That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1973.”

The motion was adopted.

SHRI NATHU SINGH: I introduce the Bill.

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Constitution (Amendment) Bill*

(Amendment of Article 371)

[*English*]

SHRI VAMANRAO MAHADIK (Bombay South Central): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Constitution of India.

The motion was adopted.

SHRI VAMANRAO MAHADIK: I introduce the Bill.

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15.09 hrs. [SHRIMATI GEETA MUKHERJEE *in the Chair*]

Mahatma Gandhi University Bill*

[*English*]

SHRI RADHA MOHAN SINGH (Motihari): I beg to move for leave to introduce a Bill to establish and incorporate a teaching and affiliating University in the State of Bihar and to provide for matters connected therewith or incidental thereto.

[*Translation*]

SHRI MADAN LAL KHURANA: Mr. Speaker, there seems to be some conspiracy as Delhi Bill is not being presented in the House I stage a walk out to protest against it.

15.09½ hrs.

Shri Madan Lal Khurana then left the House.

[English]

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to establish and incorporate a teaching and affiliating University in the State of Bihar and to provide for matters connected therewith or incidental thereto."

The motion was adopted

SHRI RADHA MOHAN SINGH: I introduce the Bill.

15.10 hrs.

Constitution (Amendment) Bill*

(Amendment of Articles 84 and 173)

[English]

SHRI Y. S. RAJASEKHAR REDDY (Cuddapah): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI Y. S. RAJASEKHAR REDDY: I introduce the Bill.

15.10½ hrs.

Constitution (Amendment) Bill*

(Amendment of Articles 343 and 348)

[Translation]

SHRI BHOGENDRA JHA (Madhubani): Mr. Chairman, I beg to

move for leave to introduce a Bill further to amend the Constitution of India.

[English]

MR CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

[Translation]

SHRI BHOGENDRA JHA: Mr. Chairman, I introduce the Bill.

15.11 hrs.

Youth Welfare Bill*

[Translation]

SHRI RAMASHRAY PRASAD SINGH (Jahanabad): Mr. Chairman, Sir, I beg to move for leave to introduce a bill to provide for a comprehensive policy for the development of the youths in the country.

[English]

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for a comprehensive policy for the development of the youth in the country."

The motion was adopted.

[Translation]

SHRI RAMASHRAY PRASAD SINGH: Mr. Chairman, I introduce the bill.

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